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MINISTRY OF COMMUNICATIONS NOTI-FICATION PUBLISHING FURTHER AMEND-MENTS TO INDIAN AIRCRAFT RULES

THE MINISTER FOR COMMUNI-CATIONS (SHRI JAGJIVAN RAM): Sir. I beg to lay on the Table, under subsection (3) of section 5 of the Indian Aircraft Act, 1934, a copy of the Ministry of Communications Notification No. 10-A/74-53, dated the 12th 1954, October publishing further amendment to the Indian Aircraft Rules, 1937, together with an explanatory note thereto. [Placed in the Library, See No. S-143/55.]

DISCUSSION OF THE PRESS COM-MISSION'S REPORT

Shri BHUPESH GUPTA (West Bengal): We had been given notice of a discussion on the Press Commission's Report, but we understand that there is now a move in official quarters to postpone this discussion.

Mr. CHAIRMAN: Not in official quarters.

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): It is an insinuation.

Shri Bhupesh Gupta: Whatever may be the Government's decision on this, this House should be given an opportunity to have a discussion on this very important Press Commission's Report so that, while we are discussing this, the Government may know as to how our minds are working in this respect.

MR. CHAIRMAN: You are wrong in saying that there is a move in official quarters. There is no such move.

Shri B. C. GHOSE (West Bengal): I wish my hon. friend, Mr. Gupta, had consulted the other Members of the Opposition. As a matter of fact, we were going to agree, in view of

the fact that the Government have not come to any decision, to the post-ponement of this discussion, as some of us feel that it would not serve any useful purpose. If my hon friend had certain points in his mind, we could have discussed them. Personally I feel that the discussion would not be very fruitful at the moment.

MR. CHAIRMAN: That does not matter.

SHRI BHUPESH GUPTA: the Government has not come to any decision on the report, it does not matter. When an important report is made to the Government, we should discuss it even before decisions are taken on it. Now, I am prepared to accept any proposal that may be coming from the working journalists, but I do not see why this should be delayed, especially as I have been given to understand that a certain amount of pressure has been brought to bear upon the Government from certain quarters.....

Mr. CHAIRMAN: Another insinuation, as Mr. Abid Ali would say.

THE FINANCE BILL, 1955—continued

SHRI J. S. BISHT (Uttar Pradesh): Mr. Chairman, I was saying yesterday that the Government should take us into their confidence and tell us the method and organisation that they have in order to take prompt action in case any inflationary tendency was visible on the horizon. This is necessary because we have had some bitter experience during the Second World war. There were assurances from the Finance Members of those days that at least in that war there would be no inflation and that no one would be allowed to make windfall profits, while people were dying of storvation, but our experience was that in spite of the vast amount of currency that was pumped into the economy of the country, for three years till about